

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No.61-A/560(6)/NCLT/AHM/2017(New)
CA 347 of 2016 in C.P. No. 131/560(6)/NCLT/AHM/2016(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017**

Name of the Company: Abdul Wahab Durab Shah
V/s.
Faisal Abdul Gaffar Kapadia & Ors.

Section of the Companies Act: Sections 560(6) of the Companies Act, 1956

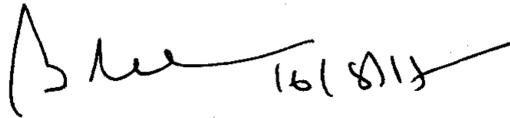
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANAN PANERI	ADVOCATE	APPLICANT.	
2.	MR. NAVIN PAHWA THAKKAR & PAHWA ADV.	ADV.	RESPONDENT	

ORDER

Learned Advocate Mr. Manan Paneri i/b Learned Advocate Mr. Bhargav Karia present for Applicant. Learned Advocate Mr. Navin Pahwa present for Respondents no. 1 to 3. None present for Registrar of Companies.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of August, 2017.